

Motion regarding election of two Members to the Coffee Board

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND
MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION
TECHNOLOGY (SHRI JITIN PRASADA):** Sir, on behalf of my colleague Shri Piyush
Goyal, I beg to move:-

?That in pursuance of clause (b) of sub-section (2) of Section 4 of the Coffee Act, 1942, read with rules 3(1) and 4(1) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act and the Rules made thereunder.?

माननीय अध्यक्ष : प्रश्न यह है :

?कि कॉफी नियम, 1955 के नियम 3(1) और 4(1) के साथ पठित कॉफी अधिनियम 1942 की धारा 4 की उपधारा (2) के खंड (ख) के अनुसरण में, इस सभा के सदस्य, ऐसी रीति से जैसा कि अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों और उनके अंतर्गत बनाए गए नियमों के अधधीन, कॉफी बोर्ड के सदस्यों के रूप में कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करें ।?

प्रस्ताव स्वीकृत हुआ ।
